

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. †1351
TO BE ANSWERED ON FRIDAY, THE 06th FEBRUARY, 2026**

FAST TRACK SPECIAL COURTS (FTSCS) IN UTTAR PRADESH

†1351. SHRI RAMASHANKAR VIDHARTHI RAJBHAR:

Will the Minister of Law and Justice be pleased to state:

- (a) the number of currently operational Fast Track Special Courts (FTSCs) in Uttar Pradesh specifically dedicated to cases related to POCSO and other sexual offences, district-wise;
- (b) the updated number of pending rape and POCSO cases in these FTSCs, district-wise;
- (c) the status of sanctioned posts and vacancies in FTSCs including judicial officers, public prosecutors and supporting staff, district-wise;
- (d) the number of posts filled so far along with the current status of the process for filling up the remaining vacancies; and
- (e) whether the Government has initiated measures to improve infrastructure, augment human resources, strengthen digital case-management systems and monitoring mechanisms in FTSCs to reduce pendency of cases, if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): As per the information received from the High Court of Allahabad, 218 FTSCs including 74 exclusive POCSO courts are functional in the State of Uttar Pradesh. The district wise details of functional FTSCs along with pendency of rape and POCSO cases in these courts, are placed at **Annexure -I**.

(c): As per the guidelines of the Fast Track Special Courts (FTSCs) Scheme, each FTSC is to be staffed with one Presiding Officer and seven support staff.

As per the information received from the High Court of Allahabad, 218 posts of Additional District & Sessions Judges and 1,526 posts of supporting staff were sanctioned for 218 FTSCs, including 74 exclusive POCSO Courts, under the Scheme. The break-up of total sanctioned strength is as under:

Sr. No.	Name of Post	Number of Sanctioned posts
1.	Additional District & Sessions Judges	218
2.	Stenographer Grade-I	218
3.	Muntrim, Reader	218
4.	Senior Assistant (Suits Clerk, Session Clerk, Misc. Clerk)	218
5.	Junior Assistant (Copyist)	218 (Outsourcing)
6.	Orderly (Peon)	436 (Outsourcing)
7.	Daftari	218 (Outsourcing)
	TOTAL	1744

The district-wise details of sanctioned posts and vacancies for judicial officers and supporting staff in FTSCs, are place at **Annexure -II**.

The High Court of Allahabad has further informed that 218 posts of Junior Assistant (Copyist), 436 posts of Orderly/Peon and 218 posts of Daftari were initially proposed to be filled through outsourcing. However, the Hon'ble Committee constituted for Monitoring the Expeditious Disposal of Rape and POCSO Act Cases resolved that staff attached to POCSO Courts handle sensitive judicial records and such important documents have to be handled only by regular cadre.

(d): As regards the recruitment of judges/prosecutors and staff in courts, filling up of vacant positions of the judicial officers in District and Subordinate courts including the FTSCs, is the responsibility of the State/UT Governments and the concerned High Courts. As per the Constitutional framework, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the State/UT Government in consultation with the respective High Court frames the rules regarding the recruitment and appointment of Judicial Officers.

(e): The Central Government has taken several steps to support infrastructure, strengthen digital case-management systems and monitoring mechanisms in FTSCs to reduce pendency of cases:

(i) The Centrally Sponsored Scheme (CSS) for Development of Judicial Infrastructure supplements efforts of the States in building court halls, residential units, lawyers' halls, toilet

complexes, and digital computer rooms for District and Subordinate Courts including FTSCs. Total central assistance of Rs. 1,756.41 crore (as on 31.12.2025) has been provided to the State of Uttar Pradesh since the inception of the Scheme, out of which Rs. 1,205.11 crore has been provided since FY 2014-15. As on 31.12.2025, State of Uttar Pradesh has 2,923 court halls.

(ii) The Government of India is implementing e-Courts Project Phase-III, in close coordination with the eCommittee of the Supreme Court of India through the respective High Courts. To strengthen digital case management, Case Information Software (CIS) 4.0 has been implemented in all court complexes; the National Judicial Data Grid (NJDG) provides public access to case information; electronic case management tools such as the eCourts Services Mobile App for litigants and lawyers and the JustIS Mobile App for Judicial Officers are operational, with 3,54,86,435 and 22,090 downloads respectively as on 31.12.2025; Digital Courts 2.1 has been developed to enable paperless courts and is under pilot implementation. In addition, an AI-based tool called Legal Research Analysis Assistant (LegRAA) has been developed to support judicial research and analysis.

(iii) In order to strengthen functioning of FTSCs, regular review meetings are held via Video Conferencing with the States/UTs and the High Courts. The Hon'ble Minister of Law & Justice has written to Hon'ble Chief Ministers and Chief Justices of the High Courts regarding need for timely action and strict compliance with timelines under the POCSO Act and Bharatiya Nagarik Suraksha Sanhita, 2023. In addition, the performance of FTSCs is a regular agenda item in the Inter-State Zonal Council meetings to improve inter-governmental coordination and expedite justice delivery.

Annexure -I

District-wise details of functional FTSCs in the State of Uttar Pradesh along with pendency of rape and POCSO cases in these FTSCs as on 31.12.2025

Sr. No	Districts	Total No. of functional FTSCs	Pendency of Rape and POCSO cases in FTSCs
1	Agra	4	2334
2	Aligarh	4	2000
3	Allahabad (Prayagraj)	4	2113
4	Ambedkar Nagar	3	1058
5	Auraiya	2	1035
6	Azamgarh	3	2514
7	Bagpat	2	667
8	Bahraich	3	1937
9	Ballia	3	1326
10	Balrampur	3	659
11	Banda	2	1073
12	Barabanki	3	1299
13	Bareilly	4	3443
14	Basti	3	1019
15	Sant Ravidas Nagar (Bhadohi)	2	113
16	Bijnor	2	641
17	Budaun	4	1304
18	Bulandshahr	4	2167
19	Chandauli	2	570
20	Chitrakoot	2	436
21	Deoria	3	1469
22	Etah	3	761
23	Etawah	2	513
24	Faizabad (Ayodhya)	3	725
25	Farrukhabad	3	926
26	Fatehpur	3	1733
27	Firozabad	4	1010
28	Gautam Buddh Nagar	3	1525
29	Ghaziabad	4	2653
30	Ghazipur	3	1757
31	Gonda	2	698
32	Gorakhpur	4	2760
33	Hamirpur	3	1134
34	Panchsheel Nagar district (Hapur)	3	625
35	Hathras	2	459
36	Hardoi	4	1789
37	Jalaun	2	796

Sr. No	Districts	Total No. of functional FTSCs	Pendency of Rape and POCSO cases in FTSCs
38	Jaunpur	3	1758
39	Jhansi	2	1110
40	Jyotiba Phule Nagar (Amroha)	3	446
41	Kannauj	2	873
42	Ramabai Nagar (Kanpur Dehat)	3	1937
43	Kanpur	3	2295
44	Kasganj	2	844
45	Kaushambi	4	980
46	Kushinagar	4	2029
47	Lakhimpur Kheri	3	840
48	Lalitpur	2	543
49	Lucknow	4	2827
50	Maharajganj	3	1618
51	Mahoba	2	402
52	Mainpuri	3	1065
53	Mathura	3	1041
54	Mau	3	617
55	Meerut	4	1971
56	Mirzapur	2	899
57	Moradabad	3	1396
58	Muzaffarnagar	3	1446
59	Pilibhit	3	867
60	Pratapgarh	3	1565
61	Raebareli	4	2224
62	Rampur	3	478
63	Saharanpur	3	1132
64	Sambhal	2	972
65	Sant Kabir Nagar	3	970
66	Shahjahanpur	3	1672
67	Shamli	2	615
68	Shravasti	2	192
69	Siddharth Nagar	3	1008
70	Sitapur	4	1945
71	Sonbhadra	2	643
72	Sultanpur	3	1583
73	Unnao	3	1602
74	Varanasi	4	2011
	Total	218	95457

Source: As per data provided by the High Court.

The district-wise details of sanctioned posts and vacancies in FTSCs

Sr.No	Districts	Judicial Officers in FTSCs		7 support staff for each FTSC	
		Total Sanctioned strength	Vacant	Total Sanctioned strength	Vacant
1	Agra	4		28	9
2	Aligarh	4		28	11
3	Allahabad (Prayagraj)	4		28	10
4	Ambedkar Nagar	3	2	21	7
5	Auraiya	2	1	14	6
6	Azamgarh	3		21	9
7	Bagpat	2	1	14	2
8	Bahraich	3	1	21	6
9	Ballia	3	2	21	5
10	Balrampur	3	2	21	7
11	Banda	2		14	5
12	Barabanki	3		21	8
13	Bareilly	4		28	11
14	Basti	3	2	21	6
15	Bhadohi	2	1	14	6
16	Bijnor	2		14	5
17	Budaun	4		28	11
18	Bulandshahr	4		28	11
19	Chandauli	2	1	14	6
20	Chitrakoot	2	1	14	5
21	Deoria	3	2	21	8
22	Etah	3	1	21	8
23	Etawah	2		14	5
24	Faizabad (Ayodhya)	3	1	21	8
25	Farrukhabad	3	1	21	9
26	Fatehpur	3	2	21	5
27	Firozabad	4		28	8
28	Gautam Buddha Nagar	3		21	9
29	Ghaziabad	4		28	12
30	Ghazipur	3	2	21	9
31	Gonda	2	1	14	4
32	Gorakhpur	4		28	11
33	Hamirpur	3	2	21	9
34	Hapur	3	2	21	9
35	Hathras	2	1	14	4
36	Hardoi	4	3	28	9
37	Jalaun	2		14	5

Sr.No	Districts	Judicial Officers in FTSCs		7 support staff for each FTSC	
		Total Sanctioned strength	Vacant	Total Sanctioned strength	Vacant
38	Jaunpur	3		21	9
39	Jhansi	2		14	5
40	Jyotiba Phule Nagar	3		21	9
41	Kannauj	2	1	14	4
42	Kanpur Dehat	3		21	8
43	Kanpur	3		21	8
44	Kasganj	2	1	14	6
45	Kaushambi	4	3	28	12
46	Kushinagar	4	3	28	7
47	Lakhimpur Kheri	3	2	21	3
48	Lalitpur	2	1	14	5
49	Lucknow	4		28	11
50	Maharajganj	3	2	21	8
51	Mahoba	2	1	14	4
52	Mainpuri	3		21	9
53	Mathura	3		21	9
54	Mau	3	2	21	8
55	Meerut	4		28	10
56	Mirzapur	2	1	14	4
57	Moradabad	3		21	9
58	Muzaffarnagar	3		21	7
59	Pilibhit	3		21	8
60	Pratapgarh	3	2	21	6
61	Raebareli	4		28	10
62	Rampur	3		21	9
63	Saharanpur	3		21	8
64	Sambhal	2	1	14	4
65	Sant Kabir Nagar	3	2	21	7
66	Shahjahanpur	3		21	8
67	Shamli	2	1	14	4
68	Shravasti	2	1	14	6
69	Siddharthnagar	3	2	21	2
70	Sitapur	4	2	28	11
71	Sonbhadra	2	1	14	6
72	Sultanpur	3	2	21	5
73	Unnao	3		21	8
74	Varanasi	4		28	11
	TOTAL	218	63	1526	546

Source: As per data provided by the High Court.